

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 101**  
**(IB)-2582(ND)2019**  
**IA-5785/2022**

**IN THE MATTER OF:**  
**M/s. Jakson Limited**

... **Applicant/Petitioner**

**Versus**

**M/s. Three C Universal Developers Pvt. Ltd. ...**

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 28.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent :** Bani Dikshit and Uddhav Khanna for R6 and R7  
in IA 1205/22.  
Mr. Abhishek Anand and Mr. Prateek Kushwaha,  
Advocates

**ORDER**

**IA-5785/2022:** An application filed by RP Sh. Gyan Chand Mishra of M/s  
**Three C Green Developers Pvt. Ltd.** with a prayer to take up IA-1688/2022  
for disposal in view of the Appeal being allowed by Hon'ble NCLAT vide order  
dated 28.09.2022.

In view of the order of the Hon'ble NCLAT, list IA-1688/2022 on 08.12.2022.

**With this, the present IA stands closed.**

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**(L.N. GUPTA)**  
**MEMBER (T)**

-sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (J)**